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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDRABAD

ORIGINAL APPLICATION NO.446 of 1997

DATE OF ORDER: 7th APRIL, 1999

BETWEEN:

S.HANUMANTHU.

.. APPLICANT

AND

1. The Superintendent of Post Offices,
Wanaparthy Division,
Wanaparthy 509103,
2. The Director of Postal Services,
Hyderabad Region,
Hyderabad.

.. RESPONDENTS

COUNSEL FOR THE APPLICANT: Mr. M.V.RAJARAM

COUNSEL FOR THE RESPONDENTS: Mr.B.NARASIMHA SARMA, Sr.CGSC

PP-

CORAM:

HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

HON'BLE SHRI B.S.JAI PARAMESHWAR, MEMBER (JUDL.)

JUDGMENT

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.))

Heard Mr.M.V.Rajaram, learned counsel for the applicant and Mr.B.Narasimha Sarma, learned standing counsel for the respondents.

2. This OA is filed to set-aside the suspension memo No.F.6/1/96-97 dated 19.11.96 of R-1 by holding the same as illegal, bad and contrary to law and for consequential direction to R-1 and R-2 to reinstate the applicant with all consequential benefits.

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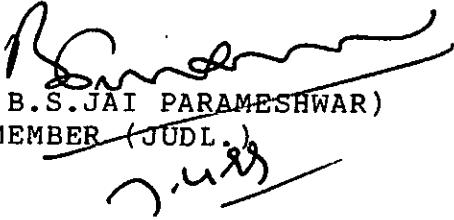
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3. It is now stated for the respondents that the inquiry proceedings are over and the report of the Inquiry Officer is to be communicated through the disciplinary authority. Hence he ^{Submits} ~~requests~~ that the inquiry proceedings itself will be completed shortly and a reasonable time may be fixed for completion of the inquiry proceedings till passing of the order by the disciplinary authority.

4. In view of the above, following direction is given:-

The applicant should be given the inquiry report within a period of seven days from the date of receipt of a copy of this order through the disciplinary authority. The applicant should submit his defence statement. The disciplinary authority should pass a suitable order on the basis of the material available before him within a period of 45 days from the date of receipt of the defence statement to be submitted by the applicant on the inquiry report.

5. The OA is ordered accordingly. No order as to costs.


(B.S.JAI PARAMESHWAR)
MEMBER (JUDL.)


(R.RANGARAJAN)
MEMBER (ADMN.)

DATED : 7th APRIL, 1999
Dictated in the open court


vsn

21/4/99 C.C. tomorrow
16

COPY TO:-

1. HON. J.
2. HHRP M(A)
3. HSSP M(J)
4. B.R. (A)
5. SPARE

1ST AND 2ND COURT

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD

THE HON'BLE MR. JUSTICE D.H. NASIR :
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD :
MEMBER (A)

THE HON'BLE MR. R. RANGARAJAN :
MEMBER (A)

THE HON'BLE MR. B. S. JAI PARAMESWAR :
MEMBER (J)

DATED: 7.4.99

ORDER / JUDGEMENT

~~MR.R.A./C.P. NO.~~

IN

D.A. No. 446197

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED.

C.P. CLOSED.

R.A. CLOSED.

DISPOSED OF WITH DIRECTIONS.

DISMISSED.

DISMISSED AS WITHDRAWN.

ORDERED/REJECTED.

NO ORDER AS TO COSTS.

SPR

केन्द्रीय प्रशासनिक अधिकार
Central Administrative Tribunal

DESPATCH

Copies

16 APR 1999

हैदराबाद भाष्यपीट
HYDERABAD BENCH